

Privatisation of BHEL

2294. SHRI DIGVIJAYA SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state whether Government is considering privatisation of Bharat Heavy Electricals Limited (BHEL)?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): No, Sir. Government has not approved strategic disinvestment of Bharat Heavy Electricals Limited (BHEL).

SC/ST industrialists and entrepreneurs

2295. DR. L. HANUMANTHAI AH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of SC/ST industrialists and entrepreneurs in the country and the details thereof;

(b) the measures taken by Government to improve their strength and increase their business; and

(c) the percentage turnover of the SC/ST entrepreneurs comparatively with overall industrial production?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) In order to promote entrepreneurship among the Scheduled Castes and to provide concessional finance to them, the Government of India, through the Ministry of Social Justice and Empowerment, Department of Social Justice and Empowerment has, under Social Sector Initiatives, started "Venture Capital Fund for Scheduled Castes (VCF-SC)" in FY 2014-15.

As on date, aggregate sanctions of ₹338.88 crore to 94 companies owned by SC entrepreneurs have been done and aggregate disbursements of ₹232.88 crore to 75 beneficiaries companies owned by SC entrepreneurs have been done.

(b) It is a Social Sector Initiative to promote entrepreneurship among the Scheduled Castes by way of concessional finance to enable financial inclusion for Scheduled Castes/Backward Classes entrepreneurs and to motivate them for further growth of Scheduled Castes communities. It is also aimed at developing Scheduled Castes entrepreneurs economically and to enhance direct and indirect employment generation for Scheduled Castes population in India.

- (c) Such information is not maintained in the Department of Heavy Industries.

Pending cases with AMRCD for resolution of CPSEs disputes

2296. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COAL be pleased to state:

(a) whether a number of cases of Central Coalfields Limited (CCL) are pending before Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD), if so, the details of last four years and the current year, case-wise;

(b) the case-wise details of the number of disputes of CCL redressed out of these and the ones redressed from amongst these; and

(c) whether there is any time limit for resolution of CPSEs disputes, if so, the details thereof?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) and (b) There are four cases, which are pending before Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD), details for the last 4 years and the current year of such cases are as under:-

Sl. No.	Filed in the Year	Party with Cases against Central Coalfields Limited (CCL)	Details of the Case and Status
1	2	3	4
1.	2015	Nil	Nil
2.	2016	Nil	Nil
3.	2017	Nil	Nil
4.	2018	The Central Coalfields Limited (CCL) and the Hindustan Steelworks Construction Limited (HSCL)	The matter relates to Selected Dhori Quarry No. 1 (SDQ-1) Open Cast Project (OCP), Dhori Area for removal of Over Burden. Ms. Zoya Hadke, Joint Secretary & Learned Sole Arbitrator pronounced the award amounting to ₹3,02,94,180.55 in favour